

(ख) और (ग). झांसी पोलीटेक्नीक का तखमीना, इमारत और साजसामान के लिए २२ लाख रुपए और आवर्ती एक साल का ३.६७ लाख रुपए है।

Gauhati Oil Refinery

209. { Shri P. C. Borooah:
Shri Sezhiyan:

Will the Minister of Mines and Fuel be pleased to state:

(a) whether the Kerosene Unit of the Gauhati Oil Refinery has been closed, if so, since when;

(b) the reasons for closure of this unit; and

(c) the action taken to revive its working?

The Minister of Mines and Fuel (Shri Alagesan): (a) Yes, Sir. There have been frequent shut-downs since April, 1962 when this unit initially started operating, the longest being from 2-2-1963.

(b) Prolonged mechanical trouble in the compressors and corrosion of other connected equipment.

(c) A team of Rumanian experts led by the Rumanian Deputy Minister of Petroleum is already in Gauhati for carrying out a comprehensive check-up and putting the Kerosene Unit into satisfactory operation.

Thermal Station at Neyveli

211. Shri Sezhiyan: Will the Minister of Mines and Fuel be pleased to state:

(a) whether Government have received any proposal to increase the capacity of the thermal station at Neyveli;

(b) if so, the details thereof; and

(c) the reaction of Government thereto?

The Minister of Mines and Fuel (Shri Alagesan): (a) to (c). The

capacity of the thermal power station at Neyveli will be increased from 2,50,000 K.W. to 4,00,000 K.W. during the Third Five Year Plan period. A proposal for the further expansion of the capacity from 4,00,000 K.W. to 6,00,000 K.W. during the Fourth Five Year Plan is under consideration of the Government.

12 hrs.

RE: MOTION FOR ADJOURNMENT AND CALLING ATTENTION NOTICES

Mr. Speaker: There is an adjournment motion by Shri Tridib Kumar Chaudhuri and Shri A. K. Gopalan, held over yesterday, and five Calling Attention Notices by Shri Raghunath Singh, Shri Hem Barua, Shri A. N. Vidyalankar, Shri Mohan Swarup and Shri S. M. Banerjee. The Prime Minister is going to make a statement now.

12.01 hrs.

STATEMENT ON AGREEMENT WITH VOICE OF AMERICA

The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): The need to strengthen All-India Radio's external broadcasts had been repeatedly brought to Government's notice and this need became more urgent after the Chinese aggression towards the end of 1962, more particularly in the context of the vicious and venomous propaganda against the Government of India by Chinese broadcasting services directed in various languages to bordering areas of India and to various Indian regions, as well as the countries in South East Asia and Africa. A decision was taken in November, 1962 to explore the possibility of obtaining high powered transmitters on reasonable terms from countries where such transmitters were available.

[Shri Jawaharlal Nehru.]

The preliminary enquiries made in pursuance of the decision to explore the possibility of acquiring a high powered transmitter showed that the only transmitter of this kind readily available was with the Voice of America, who mentioned in March, 1963 the possibility of their offering the transmitter on certain terms to the Ministry of Information and Broadcasting. As we felt strongly the need for a high powered transmitter to counteract the Chinese propaganda, the Government of India decided to ascertain the terms and conditions on which such a transmitter could be acquired from the Voice of America.

Discussions between the officials of the Government of India and the U.S. officials concerned continued, with some intervals, from March to June, 1963. While it was known that the possibility of Voice of America broadcasts being made through the transmitter under Indian control presented a difficulty, it was agreed to go ahead with the discussions and see what the terms and conditions relating to the offer were.

I was consulted on two or three occasions but did not go into the whole matter at any particular stage. The matter was, however, briefly mentioned to me before the agreement was signed and, in that context, I must assume responsibility.

Immediately thereafter, it became clear that this arrangement was not in consonance with our general policy and will, if further pursued, not only make Indo-U.S. relations a subject of controversy inside India but will prejudice our main objective of counteracting anti-Indian propaganda broadcast from Chinese radio. We have taken up these matters with the U.S. authorities and are discussing with them how the difficulties mentioned above can be met. These discussions are going on. Any decision will have to be in consonance with our basic policies.

Shri Tridib Kumar Chaudhuri (Berrampur): May I ask a question?

Some Hon. Members rose—

Shri Nath Pai (Rajapur): A couple of questions should be allowed.

Mr. Speaker: Hon. Members will appreciate that be it an adjournment motion or a 'Calling attention notice', no discussion can be anticipated if we know that there is a possibility of or an opportunity for another discussion coming up where these points can be raised and discussed. Now that we have fixed the motion for no confidence to come up on the 19th, 20th and 21st August, and since there are no specific reasons or limitations as to which subjects can be discussed, there is every opportunity for every hon. Member to discuss all these things there. These motions will be held over till that discussion is over and then it will be seen whether all these discussions have taken place adequately or not. If they are not discussed then I will consider it.

Shri Priya Gupta (Katihar): On a point of order, Sir. You have just now pointed out that this question of the Voice of America transmitter can be discussed along with the 'No-confidence motion' . . . (Interruption).

Mr. Speaker: Let us hear the point of order.

श्री प्रिय गूप्ता : आप ने कहा कि आपने जो नोकनफिडन्स मोशन एडमिट किया है और जिस के लिए आप ने तीन दिन का समय दिया है, उस के सिलसिले में वाइस ब्राफ अमरीका की बहस की जा सकती है। मगर सब पार्टियों का तो वह मोशन नहीं था। वाइस ब्राफ अमरीका का मोशन तो कम्युनिस्ट पार्टी ने रखा था। हम ने नहीं रखा।

How can you deny us the right to discuss regarding Voice of America? This ruling of yours does not apply to us, but only to the Communist Party.

अध्यक्ष महोदय : मुझे कहने की इजाजत दीजिये। आप जरा बैठ जाइये। कम्युनिस्ट पार्टी की तरफ से जो मोशन दिया गया था उस में वाइस प्राम अमरीका का जिक्र था।

श्री प्रिय गुप्त : वह तो ड्राप आउट हो गया।

अध्यक्ष महोदय : मुझे कह लेने दीजिये। दूसरी जो तहरीक दी गयी उस में कोई हद नहीं लगायी गयी, कोई रीजन्स नहीं दिये गए। उस में कोई सबजेक्ट भी बाहर नहीं किया हुआ है। सिर्फ दो लाइन का मोशन है और मेरे अपने ब्याल से उस में कोई लिमिटेशन नहीं है। इसलिए उस में कोई मेम्बर कोई भी सबजेक्ट उठा सकता है। उस में किसी किसम की पाबन्दी नहीं है। जो मोशन कम्युनिस्ट पार्टी का था उस के सपोर्ट में ५० आदमी खड़े नहीं हुए, इसलिये वह भूव नहीं हो सका, लेकिन जो मोशन एडमिट हुआ है उस में कोई हदबन्दी नहीं है कि कौन सा सबजेक्ट लिया जायगा। वह बगैर किसी लिमिटेशन के है, उस में किसी खास सबजेक्ट का जिक्र नहीं और न कोई रीजन्स दिए गए हैं। उस को एडमिट किया गया है। उस के बारे में मैंने कहा है :

I will hold them over till that discussion is over. If these subjects are also discussed then there will be no opportunity given and I will reject them. If they are not adequately discussed then I will certainly give an opportunity.

Shri Priya Gupta: To save time, my Party may or may not discuss the Voice of America transmitter question during "No Confidence Motion Discussion". So, why debar us the chance now?

Mr. Speaker: If there is an opportunity, it is not material whether any Party or individual discusses it or not. If an opportunity is afforded to the House, any hon. Member can discuss it. If he does not discuss it, he is precluded from taking it up.

श्री स० मो० बनर्जी (कानपुर) : आप ने जो रूलिंग दिया है उस को तो मैं मानता हूँ। लेकिन मेरा निवेदन यह है कि जो प्रविश्वास प्रस्ताव सदन के सामने है वह स्पष्ट नहीं है। मान लीजिए उस की बहस शुरू होने के पहले इन दो चार दिनों में कोई चीज देश में हो जाए, वाइस प्राम अमरीका को छोड़ कर कोई दूसरी घटना किसी हड़ताल आदि के सिलसिले में हो जाए, वह चीज भी उस में आवेगी या नहीं। अगर कोई ऐसी घटना देश में हो जाए तो उस के बारे में भ्रमल से सवाल उठाया जा सकता है। मैं समझता हूँ कि आप के इस रूलिंग से मेम्बरों का राइट काफी करटेल हुआ जायगा।

अध्यक्ष महोदय : मैं किसी हार्डपाथ-टिकल सवाल का जवाब देने के लिए तैयार नहीं हूँ। जो चीज मेरे सामने है उस का जवाब मैंने दिया। जब कोई नई घटना होगी तो उस के बारे में कहा जाएगा। अभी जो चीज सामने है उस का जवाब दे दिया।

श्री स० मो० बनर्जी : डिफेंस प्राम इंडिया रूल्स को किस नाजायज तौर पर इस्तेमाल किया जा रहा है यह आप उस में एलाऊ करेंगे या नहीं ?

अध्यक्ष महोदय : आप बैठ जाइए।

Shri Kapur Singh (Ludhiana): Sir, I want to make a very short submission on the ruling which you have given. I think there exists a distinction and this distinction must be recognised, namely, the distinction between the discussion of a subject and the seeking of information on a subject. What is going to come up before the House by way of No-Confidence Motion is a discussion subjects. Here, when we want to ask a few questions from the hon. Prime Minister, we want to seek information. They are two different things. They should not be confused.

Shri Tridib Kumar Chaudhuri: I was also going to say the same thing.

[Shri Tridib Kumar Chaudhuri.]

It has been the general practice that on Calling Attention motions or statements like this, one question each is allowed to Members who table the motions. You have allowed it.

Mr. Speaker: It is just possible I might allow them subsequently instead of allowing each one question just at this moment. I am holding them over. Probably, there might be an occasion when it might be adequately discussed. Why should hon. Members be so impatient at this moment? That is all I wanted to submit. Probably, I might allow them later.

Shri Hem Barua (Gauhati): My name is also there. May I also make a submission on this? You were very nice, very considerate, in allowing us to put supplementary questions. Now you have just thought it advisable to depart from that practice on the ground that you might allow us supplementary questions at some future date. But the questions will lose much of the edge, much of the sharpness because those questions are correlated to the statement that the Prime Minister has made. It will lose much of the edge and sharpness.

Mr. Speaker: I do realise it. The hon. Member is not one of them who can be tamed. Therefore, he should not have any fear at all. That is not the purpose at all. I hope Mr. Hem Barua would realise it. What I am just referring to is that there would be an opportunity and probably the Members would utilise it. There is no question of duplicating it again and again. If the opportunity is not utilised, I will provide the opportunity. That is what I am submitting. The delay of four days does not matter at all.

Shri Nath Pai: I agree with you. You are going to provide an opportunity for this. I think the discussion would be more purposeful and meaningful if at this stage a few pertinent questions are asked so that the discussion does not take place on something vague and amorphous but in the

light of answers we get from him. The discussion can be more to the point.

Mr. Speaker: That will be duplication. The hon. Member should realise it.

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डॉ० राम मनोहर लोहिया (फर्रुखाबाद) : अविश्वास के प्रस्ताव को देने वाले दो तरह के लोग हैं। एक पछतावे के साथ दे रहे हैं और दूसरों का मन पिछले पन्द्रह वर्ष से पका हुआ है। इसलिए यह जरूरी है कि यह अविश्वास के प्रस्ताव की बहस बहुत बड़ी बड़ी व्यापक बातों पर रखी जाय। तीन दिन की बहस में यह तो बड़ा मुश्किल होगा गंकि मैं पहले कह दूँ कि कुछ लोगों को ज्यादा मन पर रुकावट है।

दूसरी बात मुझे इस सम्बन्ध में यह भी कहनी है कि अविश्वास का प्रस्ताव आने में अभी कुछ दिन है। बहुत सी ऐसी चीजें हो रही हैं जिन से युद्ध कोप पर और युद्ध प्रयत्नों पर बड़ा प्रतिकूल असर पड़ रहा है। कल, परसों में हो सकता है कि मामला बहुत बिगड़ जाय।

अध्यक्ष महोदय : जब कोई मामला होगा तब देखा जायगा। मगर वायस आफ अमेरिका के बारे में प्राइम मिनिस्टर ने कहा है कि उस पर अभी गौर किया जा रहा है। चार दिन की देर से उस में कोई चीज नहीं बिगड़ जायगी।

Mr. Speaker: Papers to be laid on the Table. (Shri Krishnamachari).

श्री बागड़ी (हिसार) : श्रीन ए प्वाइंट आफ आर्डर, सर।

श्री राम सेवक यादव (बाराबंकी) : एक जानकारी के तौर पर मैं पूछना चाहता हूँ। प्रश्न सामने वायस आफ अमेरिका का था। क्या आप की यह व्यवस्था दूसरे जो स्यगन प्रस्ताव हैं उन के सम्बन्ध में भी है ?

अध्यक्ष महोदय : उन का जवाब आप को अलहदा मिलेगा। सब के जवाब में नहीं है। कइयों पर लागू होती है और कइयों पर नहीं लागू होगी।

श्री राम सेवक यादव : आप ने कहा कि कुछ घटनायें घट रहीं हैं। बम्बई में जैसी महत्वपूर्ण घटना घट रही है उस का सुरक्षा प्रयत्नों पर असर पड़ रहा है

अध्यक्ष महोदय : अब इसमें कोई चीज नहीं ला सकते। अगर कोई चीज हो तो आप उसे मेरे सामने लायें।

श्री राम सेवक यादव : अध्यक्ष महोदय . . .

अध्यक्ष महोदय : आर्डर, आर्डर
(Interruptions)

श्री प्रिय गुप्त : बम्बई के तीस हजार सिविक एम्पलाईज स्ट्राइक कर रहे हैं। यह बहुत ही अरजेंट मेटर है।

अध्यक्ष महोदय : आर्डर, आर्डर।

श्री प्रिय गुप्त : सुरक्षा प्रयत्नों पर इस का बड़ा प्रतिकूल असर पड़ रहा है

Mr. Speaker : I will ask Mr. Priya Gupta to resume his seat.

श्री बागड़ी : अध्यक्ष महोदय, बम्बई की हड़ताल हाउस के सामने हैं। एडजोर्नमेंट भोशन उस के सामने आया : ३०,००० आदमी जो इस देश के सब से पिछड़े हुए लोग

अध्यक्ष महोदय : प्वाएंटे आफ आर्डर आप का क्या हुआ ? आप सिर्फ अपना प्वाएंटे आफ आर्डर बतलायें।

श्री बागड़ी : वाक्यात बयान कर के मैं उसे बता रहा हूँ क्योंकि तभी सदन उसे समझेगा

अध्यक्ष महोदय : जी नहीं, सारे वाक्यात को इस तरह से डिसकस हीं करना चाहिये।

This is no point of order. He should come straight to the point.

श्री बागड़ी : अध्यक्ष महोदय, मेरा यह प्वाएंटे आफ आर्डर है कि सदन के सामने यह चीज आई हुई है कि ३०,००० लोग बम्बई में हड़ताल पर हैं। ४००, ५०० व्यक्ति वहां पर गिरफ्तार हो चुके हैं। वहां पर काफी टेंशन है और होसकता है कि वहां पर गोलियां चलने की नौबत भी आ जाय और ऐसी नाजुक घड़ी में देश की हालत बिगड़ जाय .

अध्यक्ष महोदय : कोई प्वाएंटे ऑफ आर्डर नहीं है खाली मॅम्बर साव अपनी बात करना चाहते थे। अब माननीय सदस्य बैठ जायें।

Shri Jashvant Mehta (Bhavnagar): On a point of order, Sir. You have given a ruling and by your ruling you are setting up a new convention in this House. Under rule 197, when a calling-attention-notice is given, the Members who have tabled it and also others are allowed to ask questions. That is the convention that the House has accepted so far. But, now, you are setting up a new convention that Members cannot ask questions. May I know under what rule you are giving this ruling?

Mr. Speaker: I am not establishing any new conventions. This is because if an adjournment motion is admitted, then on that the whole discussion would take place, and the calling-attention-notice may not separately be discussed. I have only requested the Members just to wait till we have discussed the other motion. Probably, all those things would be discussed. In this particular matter, I have said that there would be no harm in that because, as the Prime Minister has said, these discussions are still going on. That is why I have said that. It is not absolute in any case. I am not laying down anything fresh.

Shri Ranga (Chittoor): By this time, all the questions could have been asked and the answers given.

Shri Nath Pai: May I make a submission, Sir? I am sorry. I do not want to reopen anything that you have already said as not being open before the House. A very small and humble submission is none-the-less called for. I very respectfully want to submit to you that you may consider the desirability of introducing a degree of marginal elasticity in the rules of procedure, because these rules of procedure were framed when we were not confronted with an invasion, and when we try to seek information on matters which are of vital importance, you should be pleased to introduce a degree of elasticity in the rules, and a strict or rigid adherence to the rules may not help. It is in this faith that I have submitted this adjournment motion on this strike in Bombay. I would like that you give us an opportunity. I would not challenge you...

Mr. Speaker: I have said it several times, and in fact, I have said it every day, that I would request hon. Members that if on some occasion they are not satisfied with the decision that has been conveyed to them, they can come to me and discuss; the individual Member concerned can come and discuss with me. In this way, if every Member were to rise like this, what can I do? I receive about thirty or forty such notices, and if everyone of the Members who have tabled an adjournment motion takes up his individual motion of which he has given notice, can I answer them all? Or, is it possible at all to answer them?

Sir Nath Pai: I made a general submission, and not only about mine.

Mr. Speaker: Very well, I shall take that into account.

Shri Bagri rose—

Mr. Speaker: Order, order. Papers to be Laid on the Table.

12-18 hrs.

PAPERS LAID ON THE TABLE

STATEMENT ON VISIT TO CANADA, THE USA AND THE UK IN MAY-JUNE, 1963

The Minister of Economic and Defence Co-ordination (Shri T. T. Krishnamahari): I beg to lay on the Table a statement on my visit to Canada, the USA and the UK in May-June, 1963. [Placed in Library, see No. Lt—1378/63].

डा० राम मनोहर लोहिया (फर्रुखाबाद): अध्यक्ष महोदय, मेरा एक व्यवस्था का प्रश्न है। वायस ग्राफ अमरीका का मामला यह समझा गया कि वह खत्म हुआ इसलिए उस को मैं इस समय खत्म किये देता हूँ। लेकिन अब एक दूसरी व्यवस्था का प्रश्न है....

अध्यक्ष महोदय: क्या यह उस के सम्बन्ध में है जो कि पढ़ा गया है ?

डा० राम मनोहर लोहिया: दोनों के बीच में है। (इंटरप्वांस)

अध्यक्ष महोदय: दोनों के बीच ; और कुछ नहीं आ सकता है। डा० लोहिया अब बैठ जायें और हाउस में जो बिजनेस चल रहा है उस को आगे चलने दें।

डा० राम मनोहर लोहिया: मैं आप का हुक्म मानता हूँ, लेकिन मैं ने आप की नियामावली रात के दो बजे तक पढ़ी है और... (इंटरप्वांस)

ANNUAL REPORT OF NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING AND AUDITED ACCOUNTS

The Minister of Education (Dr. K.L. Shrimali): I beg to lay on the Table a copy of the Annual Report of the National Council of Educational Research and Training for the period from September 1, 1961 to March 31,